

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 296 of 2020**

**IN THE MATTER OF:**

**Mr. Rakesh Kapoor**

**(Sole Proprietor of Hansa Electricals)**

**...Appellant**

**Versus**

**Mr. Ashok Kumar Juneja & Anr.**

**...Respondents**

**For Appellant: Counsel appeared, but did not mark appearance**

**For Respondents: Mr. Avinash Mahapatra, Advocate (Respondent No. 2)**

**ORDER**

**18.02.2020** Heard learned counsel for the Appellant. Mr. Avinash Mahapatra, Advocate appears on behalf of the Respondent No. 2. Formal service of Notice to Respondent No. 2 is dispensed.

Issue notice to Respondent No. 1. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the email address of Respondent, let notice be also issued through e-mail.

Learned Counsel for the Appellant seeks stay to the impugned order. We do not find it appropriate to stay the impugned order. The Appellant is at liberty to deposit the amount directed with interest, with the Adjudicating Authority who may keep the amount and interest in Fixed Deposit till decision of this Appeal. Respondents may file Reply Affidavit by next date.

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List the Appeal For Admission (After Notice) on **13<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice A.B. Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

BB/md /